NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

In T P No 04/397/398/GB/2016 (C P No.994 of 2011) With I.A.No.20/2017, T.A.No.29/2016 & I.A.No.16/2017

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Gaurangika Patel (on the death of Kanubhai Patel) & ... Pet

... Petitioners

-Versus-

Doloo Tea Co. (I) Ltd. & Ors.

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Date of Order: 21st December 2017

Mr S.S. Roy, learned Advocate is present on behalf of the petitioners.

- 2. Mr S. Sen, Mr A. Banerjee, Mr R. Mullick & Mr G. Khandalya, learned Advocates represent the respondent No.1 company. Mr A. Das, learned Advocate, represent the respondent No.14. On the other hand, Mr S.K. Medhi, learned Senior Advocate and Ms J. Tripathi, learned Advocate, represent respondent No.15.
- 3. Mr S. Sen, learned Advocate for the respondent No.1 company, referring to this Bench order dated 18.12.2017, in I.A.No.45/2017, submits that they are

proposing to challenge the aforesaid order by preferring an appeal before the NCLAT, New Delhi and, therefore, they prayed that the matter be adjourned for some time.

- 4. On the other hand, Mr S.S. Roy, learned Advocate for the petitioners, submits that the Mr S.N. Mitra, learned Sr. Advocate and others who are appearing from the side of the petitioners could not remain before this Bench to day since they were told that the learned Advocates for the respondents would seek adjournment today.
- Learned Advocates for the respondents further submit that the order dated 17.11.2017 rendered by this Bench in the present proceeding, has also been questioned by respondent No.14 by preferring an appeal before NCLAT, New Delhi, which has been diarized but not admitted as yet. In that view of the matter also, according to the learned Advocates, present proceeding needs to be adjourned for some time.
- 6. On hearing both the parties, the matter is adjourned to 11.01.2018.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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